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Government of India
Ministry of Finance
(Department of Revenue)
(Central Board of Excise and Customs)

Notification
No. 88/2015-Customs (N.T.)

New Delhi, the 4th September, 2015

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint/Additional Commissioner of Customs (Export) Inland Container Depot, Tughalakabad, New Delhi to act as a Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on:-

- (i) the Joint/Additional Commissioner of Customs (Export) Inland Container Depot, Tughalakabad, New Delhi;
- (ii) the Joint/Additional Commissioner of Customs, Export Commissionerate, New Custom House, Near I G I Airport, New Delhi,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Candex Chemicals Fibre Company Pvt. Ltd., Plot No.62, EPIP, Phase-I, Jharmajri, Teh. Baddi, District Solan, Himachal Pradesh and others issued *vide*, DRI F.No. 50D/70/2013-CI/1079-1092, dated the 1st April, 2014 read with corrigendum DRI F.No.50D/70/2013-CI, the dated 13th January, 2015 and DRI F.No. 50D/70/2013-CI/2751 to 2764, dated the 27th July, 2015 by the Additional Director General, Directorate of Revenue Intelligence (Hqrs.), New Delhi.

[F.No. 437/72/2014-CusIV]

(Akshay Joshi)
Under Secretary to the Government of India